

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month July, 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.7.2023 Wednesday At 10.30 A.M. Review Petitions	1.	239/MP/2021 alongwith I.A.Dy.No. 268/2023	GTPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions (Interlocutory application for interim reliefs) (Received by remand from APTEL).
	2.	12/RP/2023	SJVNL	Petition for review of the order dated 16.3.2023 in Petition No. 123/MP/2021 (On admission)
	3.	13/RP/2023	PGCIL	Petition for review of the order dated 30.11.2022 in Petition No. 92/TT/2022 (On admission)
	4.	17/RP/2023	PGCIL	Petition for review of the order dated 24.2.2023 in Petition No. 6/TT/2020 (On admission)
	5.	18/RP/2023	PGCIL	Petition for review of the order dated 9.1.2023 in Petition No. 473/TT/2020 (On admission)
	6.	19/RP/2023	PGCIL	Petition for review of the order dated 14.11.2022 in Petition No. 12/TT/2022 (On admission)
	7.	11/RP/2023	NHPC	Petition for review of the order dated 13.2.2023 in Petition No. 229/GT/2020 (On admission)
	8.	15/RP/2023	NHPC	Petition for review of the order dated 5.4.2023 in Petition No 144/GT/2020 (On admission)
	9.	14/RP/2023	NTPC	Petition for review of the order dated 22.2.2023 in Petition No. 292/GT/2020 (On admission)
	10.	16/RP/2023	GRIDCO	Petition for review of the order dated 29.3.2023 in Petition No.392/GT/2020 (On admission)
	11.	20/RP/2023	GRIDCO	Petition for review of the order dated 17.4.2023 in Petition No.6982/GT/2020 (On admission)
	12.	21/RP/2023	NTECL	Petition for review of the order dated 20.3.2023 in Petition No.576/GT/2020 (On admission)
	13.	1/RP/2023	NTPC	Petition for review of the order dated 21.5.2022 in Petition No 190/GT/2020.
12.7.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	16/MP/2023	GRIDCO	Petition under Section 79 (1) I, (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for redetermination of Slab Rates for the period January 2020 to March 2020 i.e., Quarter 4 of F.Y.2019-20 determined vide CERC Order No. L1/44/2010-CERC dated 4.2.2020 (On admission) .
	2.	199/MP/2023 alongwith I.A.No.45/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 praying before the Commission to exercise its Power to Relax and thereby remove the hardship arising

			out of the operation of the said Regulations (Interlocutory application for interim reliefs).
3.	153/MP/2023	ATL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 10 (as the Debenture Trustee acting for the benefit of the Debenture Holders).
4.	174/MP/2023	G-IIATL	Petition under Section 17(3) & 17(4) of Electricity Act 2003, for assignment of licence granted to Gadag II-A Transmission Limited pursuant to order dated 26.02.2023 bearing license no. 86/Transmission/2023/CERC (the "Transmission License") by way of hypothecation/assignment by way of security in favour of Catalyst Trusteeship Limited acting as the security trustee ("Security Trustee", which term shall mean and include its successors, transferees, novatees and assigns from time to time), for the benefit of YES Bank Limited (including its successors, transferees, novatees, and assigns, the "Lender"/ "Lenders "etc.
5.	188/MP/2023	KTL	Petition under Sections 17(3) & 17(4) of the Electricity Act, 2003 seeking approval for the creation of security interest over Petitioner No. 1's assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) in respect of Petitioner No. 1's Transmission Project.
6.	151/TD/2023	ECPL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading Licence and other related matters) Regulations, 2020 for grant of an Inter- State Trading Licence.
7.	353/AT/2022	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Wind Power Projects (Tranche-XI) connected to the inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
8.	268/MP/2020	SGPCL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties, and seeking reimbursement of amount incurred towards arranging open access (MTOA)
9.	332/MP/2020 alongwith I.A.Nos. 18&65/2022 and 14/2023	OKWPL	Petition under Section 79(1)l and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking opening of a Letter of Credit in favour of PGCIL towards PoC charges for the unutilized Long-Term Access for 50MW capacity (Interlocutory application to bring on record the subsequent facts and amendments of prayer clause and interim reliefs).
10.	56/MP/2021	KBUNL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Muzaffarpur Thermal Power Station, Stage-II (2X195 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
11.	47/MP/2021	RUMSL	Petition under Section 79 (1) l and (d) read with Sections 61, 62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations,2010 for the modified application of the

			provisions of Regulation 7 of the sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks.
12.	67/MP/2021	SVVPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
13.	85/MP/2021	SPDCTL	Petition under Section 79(1)(f) read with Section 79(1)l of the Electricity Act, 2003 for challenging the levy of relinquishment charges by PGCIL.
14.	265/MP/2021	ATL	Petition invoking Section 79 (1)l and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015.
15.	194/MP/2022 alongwith I.A.No.22/2023	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022 (Interlocutory application for interim reliefs).
16.	155/MP/2022	NR(IR)	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
17.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL.
18.	308/MP/2022	AS(RJ)PPL	Petition seeking declaration that change in Goods and Services Tax from 5% to 12% w.e.f. 1.10.2021 on account of amendment to Notification Nos. 1/2017- Central Tax (Rate), 01/2017- Integrated Tax (Rate) dated 28.06.2017 and Finance Department (Govt. of Rajasthan) Notification No. F.12(56)FD/Tax/2017-Pt- I-40 dated 29.6.2017 by way of Notification No. 8/2021- Central Tax (Rate), Notification No. 8/2021- Integrated Tax (Rate) dated 30.09.2021 and Finance Department (Govt. of Rajasthan) Notification No.

				F.12(1)FD/Tax/2021-60 dated 30.09.2021 as a Change in Law .
	19.	304/MP/2022	NHPC	Petition under section 61(d), 79 & 94 of the Electricity Act, 2003 read with Regulations 79, 86, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 44 of CERC (Terms & Conditions of Tariff) Regulations, 2009, Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 and Regulation 76 & 77 of CERC (Terms & Conditions of Tariff) Regulations, 2019 for recovery of additional income tax paid by NHPC Limited on account of Advance Against Depreciation (AAD) since 1.4.2009 from the beneficiaries of 8 generating stations .
	20.	270/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Purchase Orders dated 4.2.2016 and 20.7.2018 for recovery of Late Payment Surcharge payable by distribution companies of State of Telangana to Sembcorp Energy India Limited for delayed payment.
	21.	77/MP/2023	SRIPL	Petition under section 79 of the Electricity Act, 2003, read with section 38 and Regulations 33A (<i>Power to Relax</i>) and 33B (<i>Power to Remove Difficulty</i>) of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, thereby invoking the regulatory powers of the Commission, as well as its Power to Relax and to Remove Difficulties, seeking the guidance of the Commission on implementation modality of the dedicated line that is necessary to operationalize the connectivity granted to Hindustan Zinc Ltd. for 200 MW as a Bulk Consumer.
	22.	347/MP/2022	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 to intervene, as Kerala Electricity Board Limited ('KSEBL') has illegally withheld payment of an amount in tune of Rs. 2,10,95,916/- (Rupees two crores ten lakhs ninety-five thousand nine hundred sixteen only) from the bills raised by the Petitioner for the month of June 2022 and July 2022.
14.7.2023 Friday At 10.30 A.M. Miscellaneous/ Generation Petitions	1.	I.A.No.49/2023 in Petition No.302/MP/2022	PSPCL	Interlocutory application under Section 94 (2) of the Electricity Act read with Regulation 68 of the CERC (Conduct of Business) Regulation, 1999 seeking stay the supplementary invoices dated 1.5.2023 and 7.6.2023 amounting to Rs. 1,38,17,817/- & 56,79,947/- as issued by the Petitioner THDC (<i>On admission</i>)
	2.	157/MP/2023	WRSSXXIT	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 4 (as the Security Trustee acting for the benefit of the Hedge Banks) in respect of the Petitioner's Transmission Project.
	3.	371/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on Renovation and Modernisation of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW (3x210 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015.
	4.	11/MP/2023	MPL	Petition under Section 79 (1)(b) of the Electricity Act 2003 seeking approval of this Commission for entering into an Agreement with the Indian Railways for Gati Multi-modal

				Cargo Terminal under Gati Shakti Multi-Modal Cargo Terminal (GCT) Policy 2021.
	5.	262/MP/2020	PSPCL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes under the Power Purchase Agreement dated 11/12/2010 read with the Memorandum of Understanding dated 07/10/2010 between the Petitioner Punjab State Power Corporation Limited and the Respondent NTPC Limited.
	6.	314/MP/2022	NWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of "Change in Law"; and consequential relief to offset the financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.1.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited.
	7.	182/MP/2022	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.
	8.	114/MP/2023 alongwith I.A.Nos.28 , 29/2023 & Dy.No.215/2023	SIPL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.3.2023 issued by the Central Transmission Utility of India Limited (Interlocutory applications for interim stay and amendments of the Petition and Interim injunction).
	9.	147/MP/2021	BALCO	Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein; AND for quashing the impugned letters dated 19.01.2021, 4.2.2021 and 03.03.2021
	10.	361/GT/2020	PPPL	Petition for true up of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the MYT period 1.4.2014 to 31.3.2019
	11.	376/GT/2020	PPPL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from 1.4.2019 up to 31.3.2024 of current MYT period 2019-24
	12.	51/GT/2021	NEEPCO	Petition for approval of tariff of Kameng Hydroelectric Power Plant (KaHEP) (600 MW) for the period from COD (actual for Units 1 & 2 and projected for Units 3 & 4) to 31.3.2024.
19.7.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	162/MP/2023	OKPPL	Petition under Section 79 of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 30.10.2019 between M/s Ostro Kannada Power Private

			Limited and Solar Energy Corporation of India Limited <i>(On admission)</i>
2.	211/MP/2023 alongwith I.A.No.48/2023	RVSPL	Petition under Section 79 of the Electricity Act, 2003 seeking setting aside of Central Transmission Utility of India Limited's letter dated 17.5.2023 closing the Petitioners Application for grant of connectivity and for issuance of directions to CTUIL for grant of connectivity of 1710 MW for Hybrid Project comprising of Solar 810 MW, Wind 900 MW and Energy Storage System 600MWh to the Petitioner (Interlocutory application for interim reliefs) <i>(On admission)</i> .
3.	302/MP/2022 alongwith I.A.No.49/2023	THDC	Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.07.2022 passed in Special Appeal No. 149 of 2021 by Hon'ble High Court of Uttarakhand 1999 (Interlocutory application seeking stay the supplementary invoices dated 1.5.2023 and 7.6.2023 amounting to Rs. 1,38,17,817/- & 56,79,947/- as issued by the Petitioner THDC.
4.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited.
5.	321/MP/2022	RMPSPD	Petition under Section 79 of the Electricity Act 2003 read with Regulation 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for grant of certificate of re-accreditation for RE-Generating Station to the Petitioner from 18.5.2021 and issue the Renewable Energy Certificates for energy generated from 18.5.2021 onwards.
6.	26/MP/2023	DBPL	Petition under Section 79 including 79(1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, with respect to the Power Purchase Agreement (PPA) dated 01.11.2013 executed between the Petitioner (DB Power Ltd.) and the Respondent No. 1 (PTC), and the Power Purchase Agreement dated 01.11.2013 executed between Respondent No. 1/ PTC and Respondent No. 2 to 5 seeking payment of the outstanding dues towards Late Payment Surcharge on account of delayed reimbursement of transmission charges/ Point of Connection Charges (POC) paid by the Petitioner to PGCIL on behalf of Respondents, in terms of the aforesaid PPA.
7.	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions

				of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.4.2007.
8.	319/MP/2022	TANGEDCO		Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC (Conduct of Business Regulations) 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses.
9.	54/MP/2019	TRN-EPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Part-Heard).
10.	140/MP/2019	TRN-EPL		Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013(Part-Heard)
11.	180/MP/2019	Indian Railways		Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
12.	70/MP/2023	APSPDCL		Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Section 178(2)(y) and Section 66 along with Regulations 17, 18 and 19 of the CERC (Terms And Conditions For Renewable Energy Certificates For Renewable Energy Generation) Regulations 2022 as well as Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking issuance of Renewable Energy Certificates for FY 2019-2020 and 2020-2021.
13.	64/MP/2023	SARFPL		Petition seeking Allowance/Approval for making REC applications for the period from September-2021 to February-2022.
14.	30/MP/2023	Sitac Kabini		Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event
15.	163/MP/2022	RB1PL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.05.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the

				monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
	16.	160/MP/2022	KTL	Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication business by the Petitioners in compliance with the letter dated 4.5.2022(Part-heard)
	17.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.1.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.9.2018 in Petition No. 158/MP/2017.
	18.	179/MP/2016	KSKMPCL	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change in law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between KSK Mahanadi Power Company Limited and TANGEDCO during the Operating period (<i>Remand from the APTEL</i>).
	19.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited (<i>Interlocutory application for amendments of Memo of Parties</i>).
	20.	264/MP/2022	APNRL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 15.8.2020 passed in petition No. 158/MP//2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 15.8.2020 passed by the Commission in Petition No. 158/MP/2019.
	21.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 03.03.2022 and all consequential actions pursuant to the Termination Notice.
	22.	58/MP/2023	W5EL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited
21.7.2023 Friday At 10.30 A.M. Miscellaneous Petition	1.	94/MP/2023	MPPL	Petition under Section 79 (1) (f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by

				the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to respondent No.1(On admission).
2.	277/MP/2022	HPPC		Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 29.3.2022 and seeking revocation of the interstate trading licence granted to Svaryu Energy Limited (formerly Refex Energy Limited).
3.	278/MP/2022	HPPC		Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.3.2022 and seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Pvt. Ltd.
4.	282/MP/2022	HPPC		Petition under Section 79 (1)(f) read with section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondent as per banking agreement dated 05.04.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).
5.	265/MP/2022 alongwith I.A.Dy.No. 462/2022	APPCPL		Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes(Interlocutory application for seeking additional prayers).
6.	128/TL/2023	KCTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda II-C Transmission Limited.
7.	130/TL/2023	ERWRTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to ERWR Power Transmission Limited
8.	139/TL/2023	DTL		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Dharamjaigarh Transmission Limited
9.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL		Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power

			Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions).
10.	140/MP/2022	NTPC SPCL	Petition under Section 79 of the Electricity Act, 2003 as read with Regulation 111, 113 and 119 of the CERC (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003
11.	185/MP/2021	RKMPPPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k)of the Electricity Act, 2003,read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1', imploring by the Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; reimbursement of the illegally deducted penalty for short supply of power.
12.	363/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 28.11.2019 in Petition No. 137/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its downstream transmission networks .
13.	368/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 21.11.2019 passed by the Commission in Petition No. 105/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its downstream transmission networks.
14.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997.
15.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997.
16.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount.
17.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.

	18.	46/MP/2021	BRPL	Petition under CERC Power Market Regulation, 2010 and applicable provisions of the Electricity Act, 2003; CERC Open Access Regulation, 2008, CERC Indian Electricity Grid Regulations, 2010 as amended from time to time and Bye-laws Regulations and Business Regulations of the respondent Energy Exchange inter alia for violation of order dated 29.5.2020 in Petition No. 225/RC/2020.
	19.	75/MP/2023	CEPL	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 readwith Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India.
	20.	360/MP/2022	CEPL	Petition under Section 79, including 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of Capacity Charges by the Respondent (TANGEDCO), in terms of the Declared Capacity, especially in terms of MOP directive dated 28.06.2019 and subsequent clarifications.
	21.	244/MP/2021 alongwith 30/IA/2023	AREPRL	Petition under Sections 79(1)I and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events(Interlocutory application for subsequent reliefs).
26.7.2023 Wednesday At 10.30 A.M. Transmission Tariff/Misc Petitions	1.	303/TT/2022	EPTCL	Petition for determination of transmission tariff (annual fixed cost) for the 2 x 400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd which form part of the inter-state transmission system and are already under COD. II. True-up of Tariff for 2013-14; 2014-19 Tariff Block and determine the Annual fixed cost and transmission tariff/ provisional transmission tariff for the 2 x 400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd for the period FY 2019-24.
	2.	24/TT/2023	EPTCL	Petition for determination of transmission tariff / provisional transmission tariff (annual fixed cost) for the mentioned assets in the petition i.e. Stage - 2 of Essar Power Transmission Company Limited (EPTCL), which shall form part of the inter-state transmission system for FY-2019-20 to FY 2034-24.
	3.	329/TT/2022	MPPTCL	Petition for determination of transmission tariff for the Transmission Lines owned by the Petitioner (MPPTCL) which have been held to be ISTS lines for the FY 2019-20 to FY 2023-24 for inclusion of these Assets in computation of Point of Connection Charges and Losses.
	4.	330/TT/2022	TTransco	Petition for determination of tariff of the Intra-State Transmission Lines of the TSTRANSCO-owned transmission lines/system certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in POC Transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21
	5.	240/TT/2013	PGCIL	Petition for determination of Fees and Charges for Fibre Optic Communication System in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Northern Region for tariff block 2009-14(Received by Remand from the APTEL)
	6.	9/TT/2021	PGCIL	Petition for approval of transmission tariff and determination of transmission tariff of 2019-24 period

			under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the transmission assets under “Transmission System for Solar Power Park at Bhadla” in the Northern Region (received by Remand from APTEL).
7.	123/TL/2023	KTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
8.	124/TL/2023	K-IIATL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission licence to Khavda II-A Transmission Limited.
9.	126/TL/2023	KPS2TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to KPS2 Transmission Limited.
10.	156/TD/2023	WWIPDPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
11.	25/MP/2022	A.P.	Petition under Section 79 Of The Electricity Act, 2003 read with Regulation 111 And 113 of the CERC (Conduct of Business) Regulations 1999, seeking issuance of appropriate directions to the Respondent to include the Yearly Transmission Charges as determined by APERC vide order dated 7.7.2021 in the PoC Transmission Charges for the Billing Period of FY 2015-16, 2016-17and 2020-2021, as per the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
12.	80/MP/2023	NRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2021-22.
13	99/MP/2023	NERLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2021-22.
14.	100/MP/2023	WRLDC	Application for approval of Performance Linked Incentive for WRLDC for the financial year 2021-22 .
15.	101/MP/2023	ERLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2021-22.

	16.	110/MP/2023	SRLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2021-22.
	17.	111/MP/2023	NLDC	Petition under sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2021-22.
28.7.2023 Friday At 10.30 A.M. Review Petitions	1.	223/MP/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (interlocutory application for interim directions).
<u>Coram of 3 Members</u>	2.	46/RP/2022	SBE (4) PL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 373/MP/2019.
	3.	8/RP/2023	SPPL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 52/MP/2019.
	4.	10/RP/2023	NTPC	Petition seeking review of the Order dated 19.9.2022 in Petition No. 393/GT/2020.
	5.	7/RP/2023	APCPL	Petition seeking review of the Order dated 20.9.2022 in Petition No. 157/GT/2020.
	6.	4/RP/2023	NTPC	Petition for review of Commission's order dated 1.10.2022 in Petition No. 302/GT/2020.
	7.	5/RP/2023	NTPC	Petition for review of Commission's order dated 1.10.2022 in Petition No. 287/GT/2020.
	8.	37/RP/2022	NTPC	Petition seeking review of the Order dated 21.4.2022 in Petition No. 362/GT/2020.
	9.	25/RP/2022	PGCIL	Petition seeking review of the Order dated 22.4.2022 in Petition No. 88/TT/2020.
	10.	2/RP/2023	PGCIL	Petition for review of the order dated 9.2.2021 in Petition No 79/TT/2020.
	Coram of 4 Members	11.	9/RP/2023	NTPC
12.		51/RP/2022	PGCIL	Petition for review of the order dated 13.3.2022 in Petition No 30/TT/2021.
13.		6/RP/2023	PGCIL	Petition for review of Commission's order dated 1.3.2022 in Petition No. 378/TT/2020.
31.7.2023 Monday 10.30 A.M. Misc Petitions	1.	181/TL/2023	B-IIBTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bikaner Transmission System Limited.
	2.	189/TL/2023	KPS1TL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other

			related matters) Regulations, 2009 seeking Transmission License for KPS1 Transmission Limited.
3.	190/AT/2023	KPS1TL	Application under Section 63 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by KPS1 Transmission Ltd.
4.	180/MP/2019	Indian Railways	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
5.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited (<i>Interlocutory application for amendments of Memo of Parties</i>).
6.	160/MP/2022	KTL	Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication business by the Petitioners in compliance with the letter dated 4.5.2022(Part-heard)
7.	370/MP/2022	NTPC	Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove Difficulty of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019.
8.	223/MP/2022	NLCIL	Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.
9.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
10.	331/MP/2022	MPL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 seeking approval of the Secondary Supplementary Power Purchase Agreement dated 10.2.2022 executed between Maithon Power Limited (MPL) and Damodar Valley Corporation (DVC) as well as seeking approval to sign and execute Supplementary/Amendment Power Purchase Agreements with Kerala State Electricity Board (KSEB), Tata Power Delhi Distribution Limited (TPDDL) and Tata Power Trading Company Limited (TPTCL) for supply to West Bengal State Electricity Distribution Company Limited (WBSEDCL) to pass on

				the benefits of rationalized coal linkage to the distribution companies.
11.	53/MP/2022	DVC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on installation of various Emission Control Systems at Chandrapura Thermal Power Station Unit-7 & 8 having an installed capacity of 500 MW (2x250 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015.
12.	282/MP/2019	AMPGPL		Petition under Section 142 of the Electricity Act, 2003 for noncompliance of the order dated 3.12.2018 passed in Petition No.242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest.
13.	205/MP/2022	MCCPL		Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013.
14.	20/MP/2023	JITPL		Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and all consequential actions pursuant to the Termination Notice.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
27.7.2023